

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 519/2019

With

ORIGINAL APPLICATION NO. 386/2019

**IN THE MATTER OF:**

New item published in "The Times of India" Authored by

Jasjeev Gandhiok & Paras Singh

Titled"

'Below mountains of trash lie poison lakes"

WITH

Centre for wildlife and Environment Litigation

Applicants

Vs

Union of India & Ors.

Respondents

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Jyoti Mendiratta  
Standing Counsel (NGT)  
Government of National Capital Territory of Delhi

New Delhi  
Dated:

IN THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 519/2019

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Respondents

**Status Report on the behalf of Urban Development Department,  
GNCT of Delhi in terms of order dated 23.03.2020 passed by this  
Hon'ble Tribunal in OA No. 519/2019 and OA 386/2019.**

1. That in pursuance of the order dated 23.03.2020 passed by the Hon'ble NGT in case 519/2019 & 386/2019 regarding disposal of legacy waste dumped at Bhalswa, Ghazipur and Okhala dumpsites in Delhi, to constitute an Integrated Special Purpose vehicle (SPV) for the scientific management processing and disposal of legacy waste. The constitution of committee is as under-

- |   |                                  |
|---|----------------------------------|
| 1. Chief Secretary (GNCTD):                               | Chairman                         |
| 2. Pr. Secretary (Enviroment, GNCTD):                     | Member (nominated by Hon`ble LG) |
| 3. Commissioner, SDMC:                                    | Member                           |
| 4. Commissioner, EDMC:                                    | Member                           |
| 5. Commissioner, NorthDMC:                                | Member                           |
| 6. Secretary, Urban Development Department (GNCTD)        | Member                           |
| 7. Sh.Manish Singh, IAS, Director, Swatch Bharat, Bhopal: | Member                           |
| 8. Sh.ViajyNehra,IAS,Comm.MunicipalCorp.,Ahemdabad:       | Member                           |

The copy of Order dated 14.07.2020 is annexed herewith as

**Annexure- "A**

2. That a meeting has been held on 14.07.2020 in the Chambers of Chief Secretary, Delhi through video conference to discuss the issue and action taken in view of the Hon'ble NGT order dated 17.07.2019 in OA No. 519/2019 titled News items published in the Times of India authored by Jasjeev Gandhiok & Paras Singh titles as "Below Mountains of Trash Lie Poison Lakes" with Centre for Wildlife and Environment Litigation Vs. UOI & Ors. The following decisions were taken in the meeting:-

- a) All the ULBs are directed to take up the land requirement issues, for dumping the processed material, with DDA at the earliest.
- b) Commissioner, North Delhi Municipal Corporation is directed to double the no. of trommel machines to 10, as now they are having only 5 machines out of which only 3 are functioning at present, to double the processing capacity from 5 lakh MT to 10 lakh MT.
- c) Commissioner, East Delhi Municipal Corporation is directed to increase the no. of trommel machines to 20, as now EDMC is having only 6 machines.
- d) All the ULBs are directed to maintain a photographic record to measure the reduction in the height of their dumpsites to measure the progress in future.
- e) All the ULBs are directed to strictly follow the Solid Waste Management Rules while processing their legacy waste and the inert to be disposed off as per rules.
- f) Delhi Cantonment Board has been directed to deposit 5 crore rupees in the ESCROW Account as per Hon'ble NGT's order within a week without fail.

The copy of minutes of meeting dated 15.07.2020 is annexed herewith as **Annexure- "B"**

3. That a meeting has been held on 29.09.2020 in the Chambers of w Chief Secretary, Delhi through video conference to discuss the issue and action taken in view of the Hon'ble NGT order dated 17.07.2019 in OA No. 519/2019 titled News item published in the Times of India authored by Jasjeev Gandhiok & Paras Singh titled as "Below Mountains of Trash Lie Poison Lakes"with Centre for Wildlife and Environment Litigation Vs. UOI & Ors. The following decisions have been taken in the meeting:-

- i) Chief Secretary, Delhi directed that all 3 DMCs should undertake survey of land in their respective jurisdictions as there are numerous sites available in the low lying areas which can be utilized for disposal of inert.
- ii) Chief Secretary, Delhi further directed that all 3 DMCs shall give the action plan for disposal of 50% of legacy

waste by 31.03.2021 and also detailed action plan with timelines for the disposal off the entire legacy waste, so that the orders of the Hon`ble NGT are complied with.

- iii) Reports in the above two directions may be submitted by the DMCs to the Urban Development Department, GNCTD latest by 06.10.2020.

The copy of Minutes of meeting dated 01.10.2020 is annexed as **Annexure- "C"**

- 4. That a Minutes of meeting held on 09.12.2020 under the chairmanship of Chief Secretary, Delhi in the NIC VC room at 2<sup>nd</sup> Floor, B-wing, Delhi Secretariat through video conference to discuss the issue and action taken in view of the Hon`ble NGT order dated 17.07.2019 and 19.11.2019 in OA No. 519/2019 titled News items published in the Times of India authored by Jasjeev Gandhok & Paras Singh titles as ``Below Mountains of Trash Lie Poision Lakes'' with Centre for Wildlife and Enviroment Litigation.

The following decisions have been taken in the meeting:-

- i) All the ULBs are directed to take up the land requirement issues, for dumping inert, with DDA or the concerned agencies at the ealiest.
- ii) All the ULBs are directed to increase the number of trommel machines installed at the dump sites so that the dumpsites can be cleared expeditiously in a time bound manner as per the directions of the Hon`ble NGT.
- iii) All the ULBs are directed to maintain a photographic record to measure the reduction in the height of their dumpsites to measure the progress in future.
- iv) All the ULBs are directed to strictly follow the Solid Waste Management Rules while processing their legacy waste and the inert to be disposed off as per rules.
- v) The ULBs are to strictly abide by the timeline as committed by them for cleaning 25%, 50%, and 100% of the dump sites.

The copy of Minutes of meeting dated 09.12.2020 is annexed as **Annexure- "D"**

5. It is most humbly submitted that this Department is always diligently & vigilantly implementing the provisions of Rule of law and Regulations in letter and spirit and also taking all necessary and essential steps to enforce the order of this Hon'ble NGT.

*[Handwritten signature]*  
21/11/22

Deputy Director (Local Bodies)  
Urban Development Department,  
Govt of NCT of Delhi

New Delhi

Dated:

VINOD KUMAR  
Dy. Director, Local Bodies  
Director of Local Bodies,  
Govt. of NCT of Delhi,  
9th Level, 'C' Wing, Delhi Sectt.,  
New Delhi

Annexure "A"  
(5)

**GOVT. OF NCT OF DELHI**  
**URBAN DEVELOPMENT DEPARTMENT**  
**10<sup>TH</sup> LEVEL, DELHI SECRETARIAT**  
**I.P. ESTATE, NEW DELHI-11002**

F. No. 13(345)/LB/UD/SPV/2020/18820-28

Dated- 14/07/2020

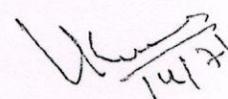
**ORDER**

In Pursuance of the Order dated 23.03.2020 passed by the Hon'ble NGT in case 519/2019 & 386/2019 regarding disposal of legacy waste dumped at Bhalswa, Ghazipur and Okhla dumpsites in Delhi, I am directed to constitute an Integrated Special Purpose Vehicle (SPV) for the scientific management, processing and disposal of legacy waste. The Constitution of the committee is as under-

- |    |  |                                  |
|----|--|----------------------------------|
| 1. | <b>Chief Secretary (GNCTD):</b>                          | <b>Chairman</b>                  |
| 2. | Pr. Secretary (Environment, GNCTD) :                     | Member (nominated by Hon'ble LG) |
| 3. | Commissioner, SDMC                                       | : Member                         |
| 4. | Commissioner, EDMC                                       | : Member                         |
| 5. | Commissioner, North DMC                                  | : Member                         |
| 6. | Secretary, Urban Development Department (GNCTD)          | : Member                         |
| 7. | Shri Manish Singh, IAS, Director, Swatch Bharat, Bhopal  | : Member                         |
| 8. | Shri Vijay Nehra, IAS, Comm., Municipal Corp., Ahemdabad | : Member                         |

As per directions of the Hon'ble Court the work is scheduled to be completed by 31.10.2020.

This issues with the prior approval of the competent authority.

  
14/7/2020

(Vinod Kumar)  
Dy. Director (LB-II)

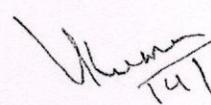
F. No. 13(345)/LB/UD/SPV/2020/

Dated-

1. SO to Chief Secretary, GNCTD, Delhi Secretariat, Delhi.
2. PS to Pr. Secretary (Environment), GNCTD, Delhi Secretariat, New Delhi
3. The Commissioner South DMC, Civic Centre, Delhi
4. The Commissioner North DMC, Civic Centre, Delhi
5. The Commissioner East DMC, Patparganj Industrial Areal, Delhi
6. Shri Manish Singh, IAS, Director, Swatch Bharat, Bhopal
7. Shri Vijay Nehra, IAS, Comm., Municipal Corp., Ahemdabad

Copy for information:-

1. PS to Pr. Secretary (UD), GNCTD, Delhi Secretariat, New Delhi.
2. PA to Sp. Secretary (UD), GNCTD, Delhi Secretariat, New Delhi.

  
14/7/2020

(Vinod Kumar)  
Dy. Director (LB-II)

**GOVERNMENT OF NCT OF DELHI  
DEPARTMENT OF URBAN DEVELOPMENT  
10<sup>TH</sup> LEVEL C WING, DELHI SECTT.  
I.P ESTATE, NEW DELHI**

F. No. 13(29)/NGT/MB/UD/2019/ 1670 - 07  
CD No:-021563153

Date: 15/07/2020.

Sub:- To discuss the issue and action taken in view of the Hon'ble NGT order dated 17.07.2019 in OA No. 519/2019 titled News items published in the Times of India authored by Jasjeev Gandhiok & Paras Singh titles as "Below Mountains of Trash Lie Poison Lakes" with Centre for Wildlife and Environment Litigation Vs. UOI & Ors.

**List of the Participants in the meeting:**

1. Sh. Dharmendra Kumar, Chairman, NDMC.
2. Sh. H. Rajesh Prasad, Pr. Secretary (UD).
3. Sh. Gyanesh Bharti, Commissioner, North and South DMC.
4. Sh. Pradeep Kumar Khandelwal, Chief Engineer, East DMC.
5. Sh. Arun Mishra, Secretary, DPCC.
6. Mrs. Jyoti Mehndiratta, Counsel, Delhi Government at NGT.

**Introduction:**

Pr. Secretary, UD, welcomed Chief Secretary Delhi and other participants present in the meeting. The Pr. Secretary, UD briefed Chief Secretary that this meeting has been called in view of order passed by Hon'ble NGT dated 17.07.2019 and subsequent orders. Hon'ble NGT has directed to dispose off legacy waste dumped at Bhalswa, Ghazipur and Okhla Dumpsite within a year i.e. not later than 31.10.2020 for that the method of bio-mining and bio-remediation and Indore & Ahmedabad Model is to be followed. In this regard detailed action plans have already been filed by all three MCDs & on subsequent hearings action taken reports were also filed. Pr. Secretary, UD further informed Chief Secretary that on the last hearing, 16.03.2020, Hon'ble NGT was not happy with the progress made by all three MCDs and expressed displeasure. Hon'ble NGT has pointed out that order was passed in the month of July last year and the progress is very slow as significant achievement has not been made by the Local Bodies. Pr. Secretary, UD further apprised Chief Secretary that during the disposal of legacy waste the inert material should be disposed off as per Solid Waste Management Rules.

Counsel for GNCTD at NGT Mrs. Jyoti Mehndiratta has apprised that Delhi Cantonment Board has not deposited the required amount in the ESCROW Account.

Chief Secretary asked all Municipal Bodies to appraise the progress report in the matter as on date.

Commissioner, North Delhi Municipal Corporation, apprised that:

1. 17 trommels are installed at Bhalswa dumpsite and at present 14 trommels are processing the legacy waste and 3 trommels will be started shortly.
2. About 5,35,384 MT of legacy waste has been processed by trommelling.

3. About 40,800 sqm & 11m height of legacy waste from first mound and about 6100 sqm & 12m height of legacy waste from second mound have been cleared from Bhalswa dump.
4. Chief secretary asked in this regard that whether any photographic evidence of reduction of height of dump have been maintained and it is informed by Commissioner North MCD that no such photographs have been taken and accordingly Commissioner, North MCD is directed to take photographs of the progress of the work done for future reference.
5. Commissioner, North Delhi Municipal Corporation, further informed that out of the legacy waste processed at the plant they are able to dump only 20% of that at another site and rest 80% is laying at the Bhalswa site.
6. NDMC requested that they require additional land to dispose off the processed material.

Commissioner, South Delhi Municipal Corporation, appraised that:

1. There is 50 lakh MT of legacy waste at the Okhla dumpsite out of which only 1 lakh MT has been processed.
2. 03 trommels are installed at Okhla dumpsite and 02 trommels will be installed by the end of July, 2020 which will lead to doubling the capacity of the process and later on they will add 03/04 trommel machines.
3. They are at present dumping the processed material, approx. 5 lakh MT, at a low lying area in Jaitpur Village. Apart from that they can process 5 lakh MT at Okhla dumpsite.

Commissioner, East Delhi Municipal Corporation, appraised that:

1. There is 140 lakh MT of legacy waste at the Ghazipur dumpsite out of which 1.30 lakh MT have been processed.
2. 06 trommels are installed at Ghazipur dumpsite and 06 trommels will be installed by the end of July, 2020 which will lead to doubling the capacity of the process.
3. EDMC doesn't have any land available for dumping the processed waste and they are requesting DDA/NHAI to lift the processed material for filling.
4. NTPC is already lifting the processed material from their sites.

Chairman, New Delhi Municipal Council, appraised that:

1. NDMC doesn't have any dumpsite of their own and are dumping the waste at the site of South MCD and they have already paid funds to the tune of Rs. 30 crores for processing the waste as per NGT orders.

**In the light of the above, following decisions have been taken in the meeting:**

1. All the ULBs are directed to take up the land requirement issues, for dumping the processed material, with DDA at the earliest.
2. Commissioner, North Delhi Municipal Corporation is directed to double the no. of trommel machines to 10, as now they are having only 5 machines out of which only 3 are functioning at present, to double the processing capacity from 5 lakh MT to 10 lakh MT.

3. Commissioner, East Delhi Municipal Corporation is directed to increase the no. of trommel machines to 20, as now EDMC is having only 6 machines.
4. All the ULBs are directed to maintain a photographic record to measure the reduction in the height of their dumpsites to measure the progress in future.
5. All the ULBs are directed to strictly follow the Solid Waste Management Rules while processing their legacy waste and the inert to be disposed off as per rules.
6. Delhi Cantonment Board has been directed to deposit 5 crore rupees in the ESCROW Account as per Hon'ble NGT's order within a week without fail.

The meeting ended with the vote of thanks to the chair.

*Vinod Kumar*  
15/7/2020

(Vinod Kumar)  
Deputy Director (LB-II)

F. No. 13(29)/NGT/MB/UD/2019 / 1670 - 87  
CD No:-021563153

Date: 15/07/2020

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.
2. The Chairman, NDMC, Palika Kendra, New Delhi.
3. The Principal Secretary, Finance Department, Govt of NCT of Delhi, Delhi Secretariat, New Delhi.
4. The Principal Secretary, Environment, Govt of NCT of Delhi, 6<sup>th</sup> level, C-Wing, Delhi Secretariat, New Delhi.
5. The Divisional Commissioner, Revenue Department, Govt of NCT of Delhi, Delhi Secretariat, Delhi.
6. The Commissioner, Municipal Corporation, Ahmedabad. as Special Invitee.
7. Sh. Harshadray Solanki, Director (SWM), Municipal Corporation, Ahmedabad, as Special Invitee.
8. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
9. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
10. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
11. The Chief Executive officer, Delhi Cantonment Board, Delhi Cantt. Delhi.
12. The director, Department of forest & Wildlife, Govt. of NCT of Delhi, Vikas Bhawan, New Delhi.
13. The Member Secretary, Central Pollution Control Board, Govt of India, Karkardoom, Delhi.
14. The Member Secretary, Delhi Pollution Control Committee, GNCT of Delhi, 4<sup>th</sup> Floor,, ISBT, Kashmere Gate, Delhi -06.
15. Mrs. Jyoti Mehndiratta, Counsel, Delhi government at NGT.

Annexure "C"  
(9)

**GOVERNMENT OF NCT OF DELHI**  
**DEPARTMENT OF URBAN DEVELOPMENT**  
10<sup>TH</sup> LEVEL C WING, DELHI SECTT.  
I.P ESTATE, NEW DELHI

F. No.13(29)/NGT/UD/2019/Part-II/ 1427-43

Date: 01/10/202

**Sub:-** Minutes of meeting held on 29.09.2020 in the Chamber of worthy Chief Secretary, Delhi through video conference to discuss the issue and action taken in view of the Hon'ble NGT order dated 17.07.2019 in OA No. 519/2019 titled News item published in the Times of India authored by Jasjeev Gandhiok & Paras Singh titled as "Below Mountains of Trash Lie Poison Lakes" with Centre for Wildlife and Environment Litigation Vs. UOI & Ors.

**List of the Participants in the meeting:**

1. Dr. Renu Sharma , Addl. Chief Secretary (UD).
2. Sh. Dharmendra Kumar, Chairman, NDMC.
3. Sh. Anurag Jain, Vice Chairman, DDA.
4. Dr. Dilraj Kaur, Commissioner, East DMC.
5. Sh. Ramesh Verma, Additional Commissioner, South DMC
6. Sh. Arun Mishra, Member Secretary, DPCC.
7. Sh. Pradeep Bansal, Chief Engineer, North DMC.
8. Ms. Divya Sinha, Additional Director, CPCB.

**Introduction:**

Additional Chief Secretary (UD), welcomed Chief Secretary Delhi and other participants present in the meeting. ACS (UD) mentioned the background of the orders passed by Hon'ble NGT dated 17.07.2019, 19.11.2019 and subsequent orders vide which Hon'ble NGT directed to dispose off legacy waste dumped at Bhalswa, Ghazipur and Okhla dumpsite within a year by the method of bio-mining and bio-remediation under Solid Waste Management Rules. It was further informed that the progress is very slow as significant achievement has not been made by the Local Bodies as per directions of NGT.

ACS (UD) further apprised Chief Secretary about the progress report in the matter by different DMCs as on date which is as under.

**(1) Regarding the allotment of land for legacy waste to DMCs:**

- No request from EDMC regarding the allotment of land is pending with DDA. EDMC is already in possession of land for the legacy waste management and same has been acknowledged by the Commissioner, EDMC present in the meeting.
- The request letters of 28.04.2020 and 01.09.2020 from SDMC to DDA for land requirement are with the DDA; however specific locations of land are not mentioned. In this regard, Vice Chairman, DDA Sh. Anurag Jain informed the Chief Secretary that the list of 15 different land sites has already been shared with DMCs and they may identify suitable pieces of land for this purpose. The Commissioners of all three DMCs would be visiting his office on next Thursday (01.10.2020) to sort out the land related issues in the matter. He

further informed that the proposal regarding allotment of land at Maidan Garhi is under process and objections from public after public hearing have been received or It will take around one month to address the issues. In this regard, Additional Commissioner, SDMC, Sh. Ramesh Verma informed that the proposal for allotment of land at Maidan Garhi is for C & D waste management and not for legacy waste. (10)

- Member Secretary, DPCC, Sh. Arun Mishra informed that small pieces of land are not suitable and large chunks of land as per requirement of respective DMCs may be allotted to dispose-off the inert material generated during the bio-mining.
- In continuation of the discussion regarding allotment of land, Chief Secretary, directed all DMCs to send specific proposals to DDA and co-ordinate with them to resolve the issue of allotment of suitable pieces of land at the earliest.

(2) North Delhi Municipal Corporation:

- (i) 17 trommels are installed and 15 are operational at Bhalswa dumpsite against 20 trommels as directed by Chief Secretary in the last meeting.
- (ii) Height of the 2 mounds at Bhalswa has been reduced by 11 m & 12 m respectively after clearing legacy waste.
- (iii) No specific proposal regarding allotment of land has been sent to DDA.

(3) South Delhi Municipal Corporation:

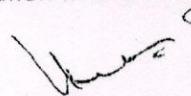
- (i) There is 55 lakh MT of legacy waste at the Okhla dumpsite out of which only 1.5 lakh MT has been processed.
- (ii) 06 trommels are installed at Okhla dumpsite and 02 trommels will be installed by the end of 30.09.2020 which will lead to increase in the numbers to 8 trommels against 10 trommels as directed by Chief Secretary in last meeting.
- (iii) They are at present dumping the processed material at a low lying area in Jaitpur Village. The proposal regarding allotment of land sent to DDA does not mention any specification of requirement.

(4) East Delhi Municipal Corporation:

- (i) There is 140 lakh MT of legacy waste at the Ghazipur dumpsite out of which 2 lakh MT have been processed.
- (ii) 12 trommels are installed and operational at Ghazipur dumpsite and 01 more machine with the capacity of 1500 TPD, which is equal to 05 trommels, will be installed which will lead to increase in numbers to 17 trommels against 20 trommels as directed by Chief Secretary in last meeting.
- (iii) No proposal for allotment of land from EDMC is pending with DDA.

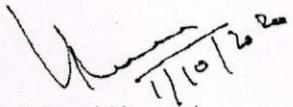
- (5) Chairman, New Delhi Municipal Council, apprised that NDMC does not have any dumpsite of their own and are dumping the waste at the site of South MCD. They have already paid funds to the tune of Rs.20 crores for processing the waste as per NGT orders.

In the light of the above following decisions have been taken in the meeting :-



- 11
1. Chief Secretary, Delhi directed that all 3 DMCs should undertake survey of land in their respective jurisdictions as there are numerous sites available in the low lying areas which can be utilized for disposal of inert.
  2. Chief Secretary, Delhi further directed that all 3 DMCs shall give the action plan for disposal of 50% of legacy waste by 31.03.2021 and also detailed action plan with timelines for the disposal off the entire legacy waste, so that the orders of the Hon`ble NGT are complied with.

Reports in the above two directions may be submitted by the DMCs to the Urban Development Department,GNCTD latest by 06.10.2020.

  
(Vinod Kumar)  
Deputy Director (LB-II)

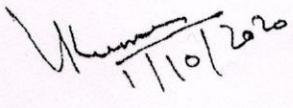
Dated:- 01/10/2020

F. No. 13(29)/NGT/UD/2019/Part file / 1427-43

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.
2. The Chairman, NDMC, Palika Kendra, New Delhi.
3. The Principal Secretary, Finance Department, Govt of NCT of Delhi, Delhi Secretariat, New Delhi.
4. The Principal Secretary, Environment, Govt of NCT of Delhi, 6<sup>th</sup> level, C-Wing, Delhi Secretariat, New Delhi.
5. The Divisional Commissioner, Revenue Department, Govt of NCT of Delhi, Delhi Secretariat, Delhi.
6. The Commissioner of Delhi Police, Police Head Quarter, MSO Building, ITO, New Delhi.
7. The Commissioner, Municipal Corporation, Ahmedabad. as Special Invitee.
8. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
9. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
10. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
11. The Chief Executive officer, Delhi Cantonment Board, Delhi Cantt. Delhi.
12. The Member Secretary, Central Pollution Control Board, Govt of India, Karkardooma, Delhi 92.
13. The Member Secretary, Delhi Pollution Control Committee, GNCT of Delhi, 4<sup>th</sup> Floor,,ISBT, Kashmere Gate, Delhi -06.
14. The Secretary, IT Department, GNCTD, 9<sup>th</sup> Level, Delhi Secretariat, New Delhi.

Copy for information to:-

- 1 SO to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
- 2 PS to ACS (UD), Urban Development Department, Delhi Secretariat, New Delhi.
- 3 PA to Spl. Secretary (UD), Urban Development, Delhi Secretariat, New Delhi.

  
(Vinod Kumar)  
Deputy Director (LB-II)

GOVERNMENT OF NCT OF DELHI  
DEPARTMENT OF URBAN DEVELOPMENT  
10<sup>TH</sup> LEVEL C WING, DELHI SECTT.  
I.P ESTATE, NEW DELHI

F. No. 13(29)/NGT/MB/UD/2019/ 44-61  
CD No:-021563153

Date: 11/01/2021

Sub:- Minutes of meeting held on 09.12.2020 under the chairmanship of Chief Secretary, Delhi in the NIC VC room at 2<sup>nd</sup> Floor, B-wing, Delhi Secretariat through video conference to discuss the issue and action taken in view of the Hon'ble NGT order dated 17.07.2019 and 19.11.2019 in OA No. 519/2019 titled News items published in the Times of India authored by Jasjeev Gandhiok & Paras Singh titles as "Below Mountains of Trash Lie Poison Lakes" with Centre for Wildlife and Environment Litigation Vs. UOI & Ors.

List of the Participants in the meeting:

1. Smt. Renu Sharma, Addl. Chief Secretary, UD.
2. Sh. Ramesh Verma, Addl. Commissioner, South DMC.
3. Sh. P.C. Meena, Engineer in Chief, South DMC.
4. Sh. Sandeep Jacques, Addl. Commissioner, North DMC.
5. Sh. A.K. Gupta, Superintendent Engineer, North DMC.
6. Sh. P.K Panda, Addl. Commissioner, EDMC.
7. Sh. Vijay Prakash, Engineer-in-Chief, EDMC.
8. Sh. Ishwar Singh, PCCF, Forest Department.

Introduction:

Addl. Chief Secretary, UD, welcomed Chief Secretary Delhi and other participants present in the meeting. The ACS, UD briefed Chief Secretary that this meeting has been called in view of order passed by Hon'ble NGT dated 17.07.2019 and subsequent orders dated 19.11.2019. As per the orders dated 17.07.2019 the Hon'ble NGT has directed to create 3 separate ESCROW Accounts having an amount Rs. 250 Crores for the 3 DMCs to clear the three dump sites at Delhi i.e. Bhalswa (North DMC), Okhla (South DMC) and Ghazipur (East DMC). The amount of Rs. 250 Crores was reduced to Rs. 245 Crores as the contribution of the DCB was reduced by Rs. 5 Crores by the Hon'ble Supreme Court in response to the appeal filed by the DCB. Accordingly the Govt. of NCT of Delhi created the three ESCROW Accounts amounting to Rs. 245 Crores and so far a sum total of Rs. 55 Crores has been sanctioned to the three DMC (North DMC 30 Crores, South DMC 15 Crores, East DMC 10 Crores) as per their requirement. Further, as per the orders dated 19.11.2019, the Hon'ble NGT directed that the Chief Secretary, NCT of Delhi to undertake monthly meeting for monitoring of progress. The Hon'ble NGT directed further to clear the legacy waste in an expedited time line but within one year, failure to comply may result in coercive action. Hence, monthly meetings are being called accordingly.

Review of the reports of the three DMCs :

The report submitted by the three DMCs was discussed with the participants of the three DMCs. The Chief Secretary expressed displeasure as it was observed that the progress made by all the three DMCs was not satisfactory, in fact, the progress was not upto the mark as per details given below:-

1. East DMC has so far processed 3 lac MT out of the total of 140 Lac MT.
2. North DMC has so far processed 10.01 lac MT out of the total of 80 lac MT
3. South DMC has so far processed 2.5 lac MT out of the total of 55 lac MT.

It was also observed that all the three DMCs have submitted reports in a different format whereas an uniform format of report was expected from all the three DMCs. It was expected from all the DMCs that they should indicate the timeline within which they would be able to clear 25%, 50% and 100% of the dump sites. Since none of the three DMCs have submitted their report indicating the aforesaid timeline, the Chief Secretary directed that all the three DMCs would send their Nodal Officers tomorrow by 10.30 AM along with report in an uniform format indicating the aforesaid percentage clearance of the dump sites along with the timeline. The report should also include the reasons, constraints and problems faced while clearing the dump sites.

Accordingly, the Nodal Officers of the three DMCs attended the meeting on 10.12.2020 alongwith the action plan for clearing the dumpsites, as per the action plan submitted by the three DMCs, the timeline for clearing up the legacy waste is as under:-

South DMC (Okhla dumpsite)-

S.No.	Total no. of trommels	Month	Daily processing capacity (per day)	Commutative quantity of processed Legacy Waste (In MT)	Balance Qty of legacy waste (in MT)	Percentage progress
2.	31	31.10.2021	6300	14,47,000	40,53,000	25%
3.	44	30.04.2022	9000	27,04,400	27,95,600	50%
5.	46	31.03.2023	9600	56,44,400	NIL	100%

**Remarks** (i) The trommels are being installed in sets of 60 mm + 30 mm sieve size in alignment and trommels of 30 mm sieve size independently to comply with the CPCB guidelines.  
(ii) The above calculations are based on assuming 28 working days per month.  
(iii) Monsoon period and winter season reduces the efficiency of processing of legacy waste.  
(iv) Non availability of dumping space for fresh garbage and lack of space for installation of trommels.

North DMC (Bhalswa dumpsite)-

S.No.	Total no. of trommels	Month	Daily Qty of processed legacy waste (in MT)	Monthly Qty of Processed Legacy Waste (In MT)	Cumulative Qty of Processed Legacy Waste (in MT)	Balance Qty of Legacy Waste (in MT)	Percentage progress
1.	27	April,	8100	226800	2054150	5945850	25%

		2021					
2.	55	October 2021	16500	478500	4017650	3982350	50%
3.	60	June, 2022	18000	504000	8000000	NIL	100%

**Remarks:-** (i) 15 trommels are functional at present and 6 other trommels already installed will be functional after electricity is provided to them by the TPDDL within a week. 02 more trommels are being installed and total number of trommels will be 23 in December 2020.  
(ii) Requirement of land for disposal of inert material.

**East DMC (Ghazipur dumpsite)-**

S.No.	Total no. of trommels	Month	Daily processing capacity (per day)	Commutative quantity of processed Legacy Waste (In MT)	Balance Qty of legacy waste (in MT)	Percentage of progress
2.	42	31.03.2022	8400	31,56,000	108,44,000	25%
3.	57	31.03.2023	11400	64,32,000	75,68,000	50%
5.	87	30.09.2024	17400	139,92,000	8000	100%

**Remarks:** (i). At SLF site Ghazipur no space is available for stacking of segregated material.  
(ii) Monsoon period and winter season reduces the efficiency of processing of legacy waste.  
(iii) Practical problems like break down of machines/power supply also hampers the progress.  
(iv) The matter will be taken up with PWD and I&FC department to utilize inert material for construction of bund between ISBT to Wazirabad Road of Yamuna River.  
(v) Disposal of RDF material.  
(vi) Requirement of land for disposal of processed legacy waste.  
(vii) For transporting of the processed legacy waste environmental cess may be waived off.

**Trommel machines and land issues:**

It was reiterated that the all the three DMCs should increase the number of trommel machines installed for clearing the dump sites as this would expedite the clearance of the dumpsite. The three DMCs are expected to identify the land required for disposal of inert and to make every sincere effort to procure the same. They should keep tract of the file at every step with the concerned agencies i.e. DDA, NHAI, I&FC, PWD etc.

**Directions in the current scenario :**

The Chief Secretary directed all the three DMCs to direct their Nodal Officers to meet the timelines and to clear the legacy waste latest by June 2022, in any case in respect of clearance of the dump sites and strictest action shall be taken against the Nodal Officers of the three DMCs if performance is not achieved as per timeline. The three DMCs, therefore, should instruct their respective Nodal Officers to meet the timeline failing which coercive action shall be taken against them.

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After detailed deliberations the following decisions and directions issued in the previous meeting were reiterated.

1. All the ULBs are directed to take up the land requirement issues, for dumping inert, with DDA or the concerned agencies at the earliest.
2. All the ULBs are directed to increase the number of trommel machines installed at the dump sites so that the dumpsites can be cleared expeditiously in a time bound manner as per the directions of the Hon'ble NGT.
3. All the ULBs are directed to maintain a photographic record to measure the reduction in the height of their dumpsites to measure the progress in future.
4. All the ULBs are directed to strictly follow the Solid Waste Management Rules while processing their legacy waste and the inert to be disposed off as per rules.

The meeting ended with the vote of thanks to the chair.

  
(Vinod Kumar)  
Deputy Director (LB-II)

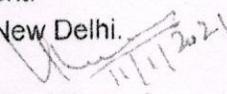
Date: 11/11/2021

F. No. 13(29)/NGT/MB/UD/2019/44-61  
CD No:-021563153

1. The Vice Chairman, Delhi Development Authority, Vikas Sadan, INA, New Delhi.
2. The Chairman, NDMC, Palika Kendra, New Delhi.
3. The Principal Secretary, Finance Department, GNCTD, Delhi Secretariat.
4. The Principal Secretary, Environment, GNCTD, 6<sup>th</sup> level, Delhi Secretariat.
5. The Divisional Commissioner, Revenue Department, GNCTD, Delhi Secretariat.
6. The Commissioner, Municipal Corporation, Ahmedabad. as Special Invitee.
7. Sh. Harshadray Solanki, Director (SWM), Municipal Corporation, Ahmedabad, as Special Invitee.
8. The Commissioner, North Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg, New Delhi.
9. The Commissioner, South Delhi Municipal Corporation, Civic Centre, Jawaharlal Nehru Marg.
10. The Commissioner, East Delhi Municipal Corporation, Udyog Sadan, Industrial Area, Patparganj, Delhi-92.
11. The Chief Executive officer, Delhi Cantonment Board, Delhi Cantt. Delhi.
12. The director, Department of forest & Wildlife, Govt. of NCT of Delhi, Vikas Bhawan, New Delhi.
13. The Member Secretary, Central Pollution Control Board, Govt of India, Karkardooma, Delhi.
14. The Member Secretary, Delhi Pollution Control Committee, GNCT of Delhi, 4<sup>th</sup> Floor,, ISBT, Kashmere Gate, Delhi -06.
15. Mrs. Jyoti Mehndiratta, Counsel, Delhi government at NGT.

**Copy for information to:-**

- 1 SO to Chief Secretary, Govt. of NCT of Delhi, Delhi Secretariat, New Delhi.
- 2 PS to Additional Chief Secretary (UD), Urban Development Department.
- 3 PA to Spl. Secretary-II (UD), Urban Development, Delhi Secretariat, New Delhi.

  
(Vinod Kumar)  
Deputy Director (LB-II)